

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 391/GT/2020

Subject : Petition for revision of tariff of Farakka Super Thermal Power Station, Stage-III (500 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.

Petition No. 454/GT/2020

Subject : Petition for revision of tariff of Farakka Super Thermal Power Station, Stage-III (500 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC Limited

Respondents : WBSEDCL and 4 others

Date of Hearing : **6.10.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTPC
Ms. Ritu Apurva, Advocate, NTPC
Ms. Ashabari Thakur, Advocate, NTPC
Ms. Surbhi Gupta, Advocate, NTPC
Shri Prashant Chaturvedi, NTPC
Shri Raj Kumar Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO

Record of Proceedings

During the hearing, the learned counsel for the Petitioner circulated a note of arguments and made detailed oral submissions in these matters. At the request of the learned counsel, the Commission permitted the Petitioner to place on record the note of arguments.

2. The learned counsel for the Respondent GRIDCO also circulated notes of arguments and referred to the reply and made elaborate submissions in these petitions.

3. The Commission, after hearing the parties, directed the Petitioner to furnish the following additional information, after serving copy to the Respondents, on or before **2.11.2022**:

In Petition No.391/GT/2020



- (i) *The segregated original estimated cost based on RCE and estimated cost after MOEF&CC notification for Ash dyke works, Ash handling and Ash Water Recycling System, the details of work done under Ash dyke works, Ash handling and Ash Water Recycling System along with detailed justification for the actual capital expenditure incurred during the period 2014-19;*
- (ii) *The detailed break up of other charges claimed under transportation in Form-15 for the 2014-19 tariff period along with detailed justification for each such head;*
- (iii) *As regards the additional capital expenditure claimed, the following details:*
- a. Form 5B (details of capital cost);*
 - b. In respect of items / works claimed part of original scope of works but beyond cut-off date, supporting documents substantiating that the subject work is part of original scope.*
 - c. In respect of balance payments claimed against few items, supporting documents, including liability flow statement for each such claim.*
 - d. Liquidation damage received from vendors for delayed delivery of initial spares.*
- (iv) *As regards water charges, detailed justification along with supporting documents for sudden increase in water charges from Rs 216.17 lakh for 2017-18 to Rs 673.16 lakh for 2018-19;*
- (v) *As regards to initial spares, the year-wise details of the initial spares procured / capitalised from COD of the generating station to cut-off date, on cash basis, and on accrual basis.*
- (vi) *The statement showing change in the interest rate used to arrive at the weighted average rate.*

In Petition No. 454/GT/2020

- (i) *As regards construction of two-lane bridge, the total project cost and its allocation to various stages.*

4. The Respondents are permitted to file their replies on or before **18.11.2022**, after serving copy on the Petitioner, who may, file its rejoinder, if any, by **28.11.2022**. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted for any reasons whatsoever.

5. Subject to the above, the orders in these petitions were reserved.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

